

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.354/1994

New Delhi, this 6th day of July, 1995

Hon'ble Shri J.P.Sharma, Member(J)

(J)

Dr. H.K. Makhija
s/o late Shri Bhagal Ram
B1, CGHS Dispensary, Daryaganj
New Delhi-110002

.. Applicant

Vs.

Union of India, through

1. The Secretary
M/Health & Family Welfare
Nirman Bhawan, New Delhi

2. The Addl. Director
CGHS, Nirman Bhawan
New Delhi

.. Respondents

ORDER (oral)

Dr. Makhija working as Chief Medical Officer, CGHS Dispensary, Chandini Chowk has been aggrieved by the order dated 6.1.93 whereby his representation has been rejected arbitrarily without giving any reason for rejection and has filed this OA in February, 1994 praying for the grant of relief for appointing him as Chief Medical Officer in-charge.

2. The respondents contested the application by filing reply.

3. None is present on behalf of the applicant. Departmental representative Shri M.K. Jain, Office Supdt., CGHS is present. He has apprised the Bench with regret that Dr. Makhija has expired on 11.5.95 and has filed the death certificate. In view of this, the application stands dismissed as abated, with no order as to costs.

J.P. Sharma

(J.P. Sharma)
Member(J)
6.7.1995

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